

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ABSTRACT

**PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts
(Category – 1) – Transfers and Postings – Ordered.**

ROC.No. 2360/2014 - C.1.

Dt. 12-09-2014

NOTIFICATION NO. 07/2014. C -1.

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following transfers and postings: -

I

Sri B. Sathaiah, Paper Promotee from the Unit of the District Judge, Nalgonda, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda (post kept vacant).

Sri P. Sugunakar, Paper Promotee from the Unit of the District Judge, Ranga Reddy District, is transferred and posted as Chief Administrative Officer, Family Court-cum-VI Additional District & Sessions Court, Nalgonda vice Sri M.Prabhakara Reddy, transferred.

Sri M.Prabhakar Reddy, Chief Administration Officer, Family Court-cum-VI Additional District & Sessions Court, Nalgonda is transferred and posted as Chief Administrative Officer, Principal District Court, Nalgonda (Post kept vacant).

Sri D. Jagadeeshwara Rao, Paper Promotee from the Unit of the District Judge, Khammam, is transferred and posted as Chief Administrative Officer, Additional District & Sessions Court, Wanaparthi, Mahabubnagar District (Post kept vacant).

Sri V. Siva Satyanarayana, Paper Promotee from the Unit of the District Judge, Khammam, is transferred and posted as Chief Administrative Officer, Court of Additional MSJ to deal with Jubilee Hills Car Bomb Blast Case-cum-Additional Family Court-cum-XXIII Additional Chief Judge, City Civil Court, Hyderabad (Post kept vacant).

i) S/Sri B. Sathaiah, P. Sugunakar, M.Prabhakar Reddy, D. Jagadeeshwara Rao and V. Siva Satyanarayana shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders, proceed to their new stations and take charge of their posts.

ii) The District Judges, Nalgonda, Ranga Reddy District and Khammam are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new stations and report compliance.

II

Sri M. Ratna Kumar, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District Court, Warangal, is transferred and posted as Chief Administrative Officer, I Additional Special Judge's Court for CBI Cases, Hyderabad (Post kept vacant).

Sri V. Kondaiah, Chief Administrative Officer, Family Court, Nizamabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District Court, Warangal vice Sri M. Ratna Kumar transferred.

Sri Sadashiv, Chief Administrative Officer, Principal District Court, Karimnagar, is transferred and posted as Chief Administrative Officer, Family Court, Nizamabad vice Sri V.Kondaiah transferred.

Sri P. Satyanarayana, Chief Administrative Officer, VIII Additional District & Sessions Court, Miryalaguda, Nalgonda District, is transferred and posted as Chief Administrative Officer, Special Court for trial of cases under Economic Offences-cum-VIII Additional MSJ-cum-XXII Additional Chief Judge, Hyderabad (Post kept vacant).

Sri A. Raman Raj, Chief Administrative Officer, XXVII Additional Chief Judge's Court, City Civil Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Principal District Court (Administration), Ranga Reddy District (Post kept vacant).

Sri K. Ramakrishna Raju, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-V Additional District & Sessions Court, Sangareddy, Medak District, is transferred and posted as Chief Administrative Officer, XXVII Additional Chief Judge's Court, City Civil Court, Hyderabad vice Sri A. Raman Raj transferred.

- i) Sri M. Ratna Kumar, V. Kondaiah, Sadashiv, P. Satyanarayana, A.Raman Raj and K.Ramakrishna Raju shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders, proceed to their new stations and take charge of their posts.
- ii) The District Judges, Warangal, Nizamabad, Karimnagar, Nalgonda, Medak at Sangareddy and Chief Judge, City Civil Court, Hyderabad are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new stations and report compliance.

III

Sri M.V.V. Subrahmanyam, Chief Administrative Officer, Principal District Court, East Godavari at Rajahmundry, is transferred and posted as Chief Administrative Officer, III Additional District & Sessions Court, Kakinada, East Godavari District vice Sri M. Renuka Prasad transferred.

Sri M. Renuka Prasad, Chief Administrative Officer, III Additional District & Sessions Court, Kakinada, East Godavari District, is transferred and posted as Chief Administrative Officer, Family Court-cum-XII Additional District & Sessions Court, Guntur, vice Smt K.Subbalakshmi transferred.

Smt K. Subbalakshmi, Chief Administrative Officer, Family Court-cum-XII Additional District & Sessions Court, Guntur, is transferred and posted as Chief Administrative Officer, Principal District Court, East Godavari District at Rajahmundry, vice Sri M.V.V. Subrahmanyam transferred.

- i) S/Sri M.V.V. Subrahmanyam, M. Renuka Prasad, and Smt K.Subbalakshmi shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders, proceed to their new stations and take charge of their posts.
- ii) The District Judges, East Godavari at Rajahmundry, and Guntur are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new stations and report compliance.

The Unit Officers concerned are hereby directed not to entertain any applications for leave from the individual concerned. The above individuals are also hereby informed that representations for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

Note: S/Sri M. Ratna Kumar, V. Kondaiah, Sadashiv, P. Satyanarayana and K. Ramakrishna Raju, Chief Administrative Officers are not entitled to draw T.A. and D.A. etc., since they are transferred at their request.


REGISTRAR (ADMN.).

To

1. The Individuals (Through the Unit Heads concerned.)

2. The District Judges, Nalgonda, Mahabubnagar, Khammam, Warangal, Nizamabad, Karimnagar, Medak at Sangareddy and Ranga Reddy District at L.B. Nagar, Hyderabad (State of Telangana).
3. The District Judge, East Godavari at Rajahmundry and Guntur. (State of Andhra Pradesh).
4. III Additional District & Sessions Judge, Kakinada, East Godavari District (State of A.P.).
5. The Judge, Family Court-cum-XII Additional District & Sessions Court, Guntur. (State of A.P.)
6. The Chief Judge, City Civil Court, Hyderabad.
7. The Metropolitan Sessions Judge, Hyderabad.
8. XXVII Additional Chief Judge, City Civil Court, Hyderabad.
9. Additional MSJ to deal with Jubilee Hills Car Bomb Blast Case-cum-Additional Family Court-cum-XXIII Additional Chief Judge, City Civil Court, Hyderabad.
10. I Additional Special Judge for CBI Cases, Hyderabad.
11. Special Judge for trial of Economic Offences-cum-VIII Additional MSJ -cum-XXII Additional Chief Judge, Hyderabad.
12. Additional District & Sessions Judge, Wanaparthi, Mahabubnagar District.
13. VIII Additional District & Sessions Judge, Miryalaguda, Nalgonda District.
14. Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District & Sessions Judge, Warangal.
15. Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-V Additional District & Sessions Judge, Sangareddy, Medak District.
16. Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda.
17. Judge, Family Court, Nizamabad.
18. Judge, Family Court-cum-VI Additional District & Sessions Court, Nalgonda.
19. The Pay and Accounts Officer, Hyderabad (State of Telangana).
20. The District Treasury Officers, Nalgonda, Mahabubnagar, Khammam, Ranga Reddy District, Warangal, Nizamabad, Karimnagar and Medak (State of Telangana).
21. The Sub Treasury Officers, Wanaparthi, Mahabubnagar District, Miryalaguda, Nalgonda District and Sangareddy, Medak District (State of Telangana).
22. The District Treasury Officer, Kakinada, East Godavari District and Guntur. (State of Andhra Pradesh).
23. The Sub Treasury Officers, Rajahmundry, East Godavari District (State of Andhra Pradesh).
24. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

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